COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 205 OF 2018

Dated: 10th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

The Tata Power Company Limited Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan

Mr. Malcolm Desai

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1

Mr. Anand K. Ganesan for R-2

Mr. Ashish Singh for R-3

ORDER

Learned counsel, Mr. Buddy A. Ranganadhan appeared for the first Respondent, learned counsel, Mr. Anand K. Ganesan appeared for the second Respondent and learned counsel, Mr. Ashish Singh appeared for the third Respondents. Respondent Nos. 4 to 7, though served, unrepresented.

Admit.

Learned counsel for the Respondent Nos. 1 to 3 pray for four weeks time to file their respective reply in this matter. The learned counsel appearing for the Appellant also prays four weeks time thereafter to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Nos. 1 to 3.

Submissions made by the learned counsel appearing for the Appellant and the Respondent Nos. 1 to 3, as stated above, are placed on record.

Learned counsel for the Respondent Nos. 1 to 3 are permitted to file their respective reply in this matter by 10.10.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Nos. 1 to 3 by 12.11.2018, after duly serving copy on the other side.

List this matter for on <u>03.12.2018</u> as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member